

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 41050 of 2018

(Arising out of Order-in-Appeal No. 19/2018 SLM-CEX dt. 29.01.2018 passed by the Commissioner of G.S.T. & Central Excise (Appeals), Coimbatore, Circuit Office @Salem Commissionerate, No.1, Foulk's Compound, Anai Road, Salem – 636 001)

M/s. Ramlax Industries,
7E, SIDCO Industrial Estate,
Mettur Dam – 636 402

: Appellant

VERSUS

The Commissioner of Central Excise,
No.1, Foulk's Compound, Anai Road,
Salem – 636 001

: Respondent

APPEARANCE:

Shri S. Venkatachalam, Advocate for the Appellant

Shri Arul C. Durairaj, Authorized Representative (A.R.) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 41237 / 2020

DATE OF HEARING: 29.10.2020

DATE OF DECISION: 29.10.2020

Order : Per Bench

It is submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 by filing necessary application. They have been issued discharge certificate as per Form-4.

2. Hence, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

Sd/-

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)